

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-2
IB-958(ND)/2020

IN THE MATTER OF:

KALCO INFRATECH PVT LTD

Vs.

LOGIX INFRASTRUCTURE PVT LTD

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 05.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Anand Dahiya, Mr. Abhishek Paruthi, Advocates

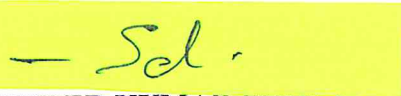
For the Respondent/CD :

For the Intervener :

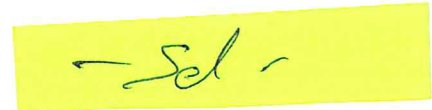
ORDER

Counsel for the Operational Creditor is present. Registry is directed to issue notice to the Corporate Debtor. The counsel for the Operational Creditor is permitted to serve private notice on the respondents by all modes and file proof of service along with affidavit on or before next date of hearing.

List on 9th November 2020.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)